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# \* IN THE HIGH COURT OF DELHI AT NEW DELHI

## + CS(OS) 2371/2015 & I.A. 8508/2016

# DELHI TRANSPORT CORPORATION

..... Plaintiff

Through Ms.Avnish Ahlawat with Mr.N.K.Singh, Ms.Palak Rohmetra and Ms.Aarushi, Advocates.

Versus

VINA JASWANT CHADDHA	& ORS Defendants
Through	Mr.Sunil Dalal with Mr.Vivek Jain,
	Ms.Shasha Jain and Mr.Ashish
	Sharma, Advocates for D-3 to 5.
	Mr.Devesh Singh, ASC with
	Ms.Urvashi Tripathi, Advocate for D-
	7 to 9.
	Ms.Beenashaw N. Soni, ASC with
	Mr.Aakash Yadav, Advocate for
	DDA.
	Mr.Manish Kumar, JGM with
	Mr.Sushant Tripathi, LA for DMRC.

### + CS(OS) 156/2017

#### A1 NAFEES FROZEN FOOD EXPORTS PVT.LTD. ..... Plaintiff

Through Mr.Sunil Dalal with Mr.Vivek Jain, Ms.Shasha Jain and Mr.Ashish Sharma, Advocates.

Versus

### VIPIN VERMA & ORS.

..... Defendants

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Through Ms.Avnish Ahlawat with Mr.N.K.Singh, Ms.Palak Rohmetra and Ms.Aarushi, Advocates For DTC.

# CORAM: HON'BLE MR. JUSTICE MANMOHAN

#### <u>ORDER</u> 30.11.2018

## I.As. 16243/2015, 1581/2016

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Keeping in view the orders of this Court dated 21<sup>st</sup> July, 2016, 27<sup>th</sup> September, 2016, 03<sup>rd</sup> November, 2016 as well as the judgment of the Apex in *L.K.Malik & Ors. Vs. D.D.A. & Ors., Civil Appeal No.6532/2001*, the *ad interim* injunction order dated 21<sup>st</sup> August, 2015 is confirmed till the disposal of the suit being CS(OS) No.2371/2015.

It is clarified that the interim order dated 25<sup>th</sup> September, 2014 passed in CS(OS) No.156/2017 (earlier Civil Suit No.111/2014) shall not come in the way of the order passed today as the said order had been passed by the Civil Judge-III (West) without taking into account the judgments passed by the learned Single Judge and Division Bench of this Court as well as the judgments of the Apex Court qua the acquisition proceedings.

Accordingly, the applications stand disposed of.

# I.A. 2381/2017

Attention of learned counsel for the plaintiff has been drawn to the judgments of the Supreme Court in *Usha Balashaheb Swami* &

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Ors. Vs. Kiran Appaso Swami and Ors., (2007) 5 SCC 602 and Sushil Kumar Jain Vs. Manoj Kumar & Anr., (2009) 14 SCC 38..

List on 22<sup>nd</sup> January, 2019.

MANMOHAN, J

NOVEMBER 30, 2018 KA

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